

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1263/2004

New Delhi, this the 1st day of November, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Smt. Sudesh Kumari
W/o Late Shri Bhushan Kumar
8/218, Sector-3, Rajendra Nagar, Sahibabad
Ghaziabad, UP.

(By Advocate Sh. Surjan Singh)

...Applicant

V E R S U S

1. Union of India : through
Secretary, Ministry of Human Resource Development,
Govt. of India, New Delhi.
2. Secretary
NCERT, Sri Aribindo Marg,
New Delhi - 110 016.
3. The Principal
R.I.E. (NCERT)
Capt. D.P.Choudhary Marg
Ajmer.

...Respondents

O R D E R (ORAL)

Heard the ld. counsel for the applicant.

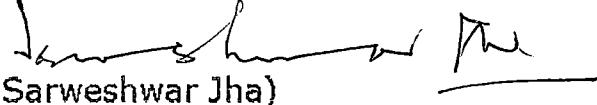
2. At the outset, it has been submitted by him that the applicant, who is the widow of Late Sh. Bhushan Kumar, Principal, Jawahar Navodaya Vidyalaya, Sarol, Chamba (HP) has been left without any financial support for herself and her three children and has accordingly made a request to the respondents for appointing her on compassionate grounds. She has also made a number of visits to the respondents in this regard followed by another representation/application to them. The respondents have, however, not cared to respond to her application/request nor have they given any reply to her in the matter. It is further observed that the applicant has made a request for appointment against any group 'D' post. That shows the extreme hardship, which the applicant is facing after the death of her husband. It is quite painful to observe that the



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respondents have not cared to give a reply to the applicant in the matter so far.

3. Under these circumstances and in view of the facts as have been brought up in this OA, I am of the considered opinion that this OA can be disposed of at the admission stage itself without issuing any notice to the respondents with direction to them to consider the representation of the applicant which has been pending with them, along with this OA, treating the same as a supplementary representation of the applicant, sympathetically, and to do the needful including giving a reply to her in the matter within a period of one month from the date of receipt of a copy of this order. Ordered accordingly. With this, this OA stands disposed of.


(Sarweshwar Jha)
Member (A)

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